GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3727

TO BE ANSWERED ON THE 17TH MARCH, 2020/PHALGUNA 27, 1941 (SAKA)

HARASSMENT OF DALITS

†3727. SHRI UPENDRA SINGH RAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn towards the cases of harassment of Dalits including the Dalits serving as soldiers by various communities of Uttar Pradesh and Gujarat;

(b) if so, the details thereof;

(c) the response of the Government in this regard along with the details of the strict action proposed to be taken against the culprits; and

(d) the details of cases related to harassment of Dalits received during the last three years till date?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (d): National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". Published reports are available till the year 2018. Data on cases of harassment of Scheduled Castes, including those serving as soldiers, is not maintained centrally. However, the State/UT-wise (including Uttar Pradesh & Gujarat) details of cases registered

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under crime against Scheduled Castes during the years 2016 to 2018 are available at Annexure.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against Scheduled Castes rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

The Government is, however, committed to ensure protection of Scheduled Castes and accordingly advisories are issued in this regard from time to time to all States and UTs, which are also available at <u>www.mha.gov.in</u>.

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ANNEXURE L.S.US.Q.NO. 3727 FOR 17.03.2020

| SL | State/UT | 2016 | 2017 | 2018 |
|----|-------------------|-------|-------|-------|
| | | CR | CR | CR |
| 1 | Andhra Pradesh | 2335 | 1969 | 1836 |
| 2 | Arunachal Pradesh | 0 | 2 | 0 |
| 3 | Assam | 4 | 10 | 8 |
| 4 | Bihar | 5701 | 6747 | 7061 |
| 5 | Chhattisgarh | 243 | 283 | 264 |
| 6 | Goa | 11 | 10 | 5 |
| 7 | Gujarat | 1322 | 1477 | 1426 |
| 8 | Haryana | 639 | 762 | 961 |
| 9 | Himachal Pradesh | 116 | 109 | 130 |
| 10 | Jammu & Kashmir* | 1 | 0 | 1 |
| 11 | Jharkhand | 525 | 541 | 537 |
| 12 | Karnataka | 1869 | 1878 | 1325 |
| 13 | Kerala | 810 | 916 | 887 |
| 14 | Madhya Pradesh | 4922 | 5892 | 4753 |
| 15 | Maharashtra | 1750 | 1689 | 1974 |
| 16 | Manipur | 2 | 0 | 0 |
| 17 | Meghalaya | 0 | 0 | 0 |
| 18 | Mizoram | 0 | 0 | 0 |
| 19 | Nagaland | 0 | 0 | 0 |
| 20 | Odisha | 1796 | 1969 | 1778 |
| 21 | Punjab | 132 | 118 | 168 |
| 22 | Rajasthan | 5134 | 4238 | 4607 |
| 23 | Sikkim | 1 | 5 | 5 |
| 24 | Tamil Nadu | 1291 | 1362 | 1413 |
| 25 | Telangana | 1529 | 1466 | 1507 |
| 26 | Tripura | 0 | 1 | 1 |
| 27 | Uttar Pradesh | 10426 | 11444 | 11924 |
| 28 | Uttarakhand | 65 | 96 | 58 |
| 29 | West Bengal | 119 | 138 | 119 |
| | TOTAL STATE(S) | 40743 | 43122 | 42748 |
| 30 | A&N Islands | 0 | 0 | 0 |
| 31 | Chandigarh | 1 | 1 | 1 |
| 32 | D&N Haveli** | 0 | 0 | 1 |
| 33 | Daman & Diu** | 0 | 0 | 0 |
| 34 | Delhi | 54 | 48 | 36 |
| 35 | Lakshadweep | 0 | 0 | 0 |
| 36 | Puducherry | 3 | 32 | 7 |
| | TOTAL UT(S) | 58 | 81 | 45 |
| | TOTAL (ALL INDIA) | 40801 | 43203 | 42793 |

State/UT-wise Cases Reported (CR) under Total Crimes against Scheduled Castes during 2016-2018

Source: Crime in India

*Now UTs of Jammu & Kashmir and Laddakh

** Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT